

Members the nature of the corrections made. These questions are generally asked in the House itself.

Mr. Speaker: They are printed.

Shri T. N. Singh: These corrections to the answers that are given in the House by the Minister concerned should also be circulated.

Mr. Speaker: This is an unstarred question.

Shri T. N. Singh: Sometimes corrections to answers to Starred questions are also made.

Mr. Speaker: That does not arise out of this question.

Shri T. N. Singh: Only a few moments before, the Minister read a similar statement.

Mr. Speaker: Normally, I think the procedure should perhaps be that if a correction is made here of an answer to a starred question, the hon. Minister should intimate to me and I give notice of it to the Member who has tabled the question and in the presence of the Member the answer should be read out in the House. It is only with regard to unstarred questions that this practice need not be followed. I will bear this in mind and have it examined.

Shri V. P. Nayar (Quilon): With reference to the corrections, will you give us time to go through the corrections and give notice of Half-an-hour discussion because the rule for that is that the question should have been recently answered. Can we bring notices based on that?

Mr. Speaker: The hon. Member is a good lawyer. Hypothetical questions would not be answered. When the matter comes up, let me see.

#### ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION PRIVATE, LTD.

The Minister of Industry (Shri Manabhai Shah): I beg to lay on the Table under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the

National Small Industries Corporation Private Limited along with the Audited Accounts of the Corporation for the year 1956-57. [Placed in Library. See No. LT-512/58].

#### DEMANDS FOR SUPPLEMENTARY GRANTS

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

#### BUSINESS ADVISORY COMMITTEE SEVENTEENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Seventeenth Report of the Business Advisory Committee.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### INDO-PAKISTAN CANAL WATER DISPUTE

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Talks held with Mr. Iliff, Vice-President of the World Bank, in regard to the Indo-Pakistan Canal Water Dispute."

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, with your permission, I beg to make the following statement.

Mr. W. A. B. Iliff, Vice-President of the International Bank for Reconstruction and Development, was in New Delhi from January 28, to February 1, 1958. On his way here from Washington, he had stopped for about four days in Karachi for discussions with the Government of Pakistan.

During his stay in New Delhi, Mr. Iliff met the Prime Minister. He also

[Shri S. K. Patil]

met me and held informal discussions with officers of the Ministry of Irrigation and Power.

These discussions aimed at exploring the possibilities of various approaches towards a settlement of the Canal Waters question. No concrete proposals have so far emerged from these discussions. The House will appreciate that, until various aspects of the suggestions, which were mentioned in the talks by Mr. Iliff, have been examined and further discussions regarding any concrete suggestions that may be made are held with the Bank, Government are not in a position to make a detailed statement on these exploratory discussions.

#### CORRECTION OF ANSWERS TO STARRED QUESTIONS

##### STARRED QUESTION No. 210.

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastavi): I rise to correct the reply which I gave to a supplementary question in connection with Starred Question No. 210 answered on 18-11-1957 about the number of non-Hindi-speaking areas in the country.

"In addition to the nine States mentioned in the reply given, the State of Punjab and the Union Territories of Manipur, Tripura, Andaman and Nicobar Islands and Laccadive, Minicoy and Amindiv Islands, are also non-Hindi-speaking areas."

##### STARRED QUESTION No. 332

Dr. K. L. Shrivastavi: In reply to Supplementary Question No. 2 asked by Shri Barman in connection with the Starred Question No. 332 asked by Sarvashri Barman and S. C. Samanta, I had stated that "this matter was discussed with Earl Home when he came here in October, 1956... We follow-

ed this with another note which was sent on 10th February, 1957.... The High Commission of India have recently informed us that they have reminded the Commonwealth Relations Office to expedite a reply to the note which was handed over on 10th February, 1957." The first date should be October, 1956; and the other dates would be 10th February, 1956; and 10th February, 1956 respectively.

Mr. Speaker: Both are starred questions. Therefore, they have been answered here.

#### REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Mr. Speaker, I beg to move\*:

"That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, be taken into consideration."

I may be permitted to refer briefly to the past history of this law. The substance of this law began with the last Great War in 1939 when, under the stress of circumstances, the Government of the day had to requisition considerable properties, immovable properties, both lands and buildings, for public purposes, mostly in connection with the war. From that time on, from time to time, through various laws, ordinances and rules, this power has remained with the Government.

In 1951 Government very closely studied the question whether it was possible for the Government to divest itself of the powers given under the laws of requisition and acquisition at that time. Government came to the conclusion that the circumstances did not warrant such a step, and therefore, in 1952, Government brought

\*Moved with the recommendation of the President.